

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/223/2007-224/2007

Date 21/08/2007

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SH GURDEV RAM, EX MANAGER
M/S ALFA SPRINGS LTD, ORAI, 1/419, VINAY
KHAND, GOMTI NAGAR, LUCKNOW.

M/S. ALFA CASTINGS LTD. ORAI
1/419, VINAY KHAND GOMTI NAGAR
LUCKNOW

SH GURDEV RAM, EX MANAGER

Appellant

C.C.E.KANPUR

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 159-60/07-~~07~~ dated
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

13-8-07


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E.KANPUR

117/7, SARVODAYA NAGAR, KANPUR.

2. Adv. / Consult

MR.J.P.KAUSHIK

A-14/3, SFS FLATS, SAKET, NEW DELHI-110017

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

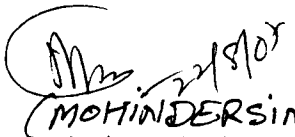
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co. Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


(MOHINDER SINGH)
Assistant Registrar
(Excise Appeal Branch)

Customs Excise & Service Tax Appellate Tribunal
Principal Bench – Excise

E/223-24/07

M/s. Gurdev Ram & Ors.

Appellant
(Rep. by Sh.J.P.Kaushik, Adv.)

CCE, Kanpur

Vs

Respondent
(Rep. by Sh. V.K.Agarwal, JDR)

Coram : Hon'ble Mr. S.S.Kang, Vice President
Hon'ble Mr. C.N.B.Nair, Member Technical

Date of Decision: 13.8.07

Per S.S.Kang:

Final Order No. 459-460/07 EX

The Tribunal vide stay order dt.17.4.07 disposed of the stay petition filed by the present applicant alongwith stay petition filed by M/s. Alfa Spring Ltd. The applicant challenged the stay order in the Hon'ble High Court and the writ petitions were dismissed as withdrawn vide order dt.11.7.07. The Tribunal directed the applicants to deposit 50% of the duty demand and on deposit of this amount, pre-deposit of remaining amount of duty and penalties are waived. The amount as directed by the Tribunal was not deposited by the applicants, therefore, the appeals are dismissed for non-compliance to the provisions under Section 35F of the Central Excise Act.

Order dictated in the open Court.

(C.N.B.Nair)
Member Technical

(S.S.Kang)
Vice President

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